

Bail Application No. 1085/2020
State Vs. Jitender @ Ganja
FIR No. 1183/2019
PS Mangolpuri
U/S 394/397/506/411/34 IPC

28.05.2020

HEARING THROUGH VIDEO CONFERENCING

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail, which I have also perused the reply of the IO and copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Sh. Virender Kharta, Ld. Addl. PP for the State.

Sh. Gurtinder Singh, Ld. LAC for applicant/accused Jitender @ Ganja.

The application has been moved by applicant/accused U/s 439 Cr. PC seeking Interim bail.

Ld. Counsel for applicant/accused fairly submitted that the present application does not fall within the criteria as per directions/guidelines of High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020.

On the other hand, Ld. Addl. PP strongly opposed the present application on the ground that present applicant/accused does not fall within the criteria laid down by the High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020 and moreover applicant/accused is known to the complainant and he may influenced the complainant.

Heard and perused. After taking into consideration the submissions and facts and circumstances and keeping in view that the applicant/accused is

known to the complainant as well as offence is grievous in nature , I am not inclined to grant bail to the applicant/accused and present bail application is accordingly dismissed.

Computer Branch, for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1196/2020
State Vs. Himmat @ Cheeku
FIR No. 243/2017
PS Begum Pur
U/s 302/120B/34 IPC
& 25/27 Arms Act

28.05.2020

HEARING THROUGH VIDEO CONFERENCING

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail, however, no reply has been received as per report of Ahlmad. Although, copy of reply supplied to Ld. Addl. PP for the State as well as Ld. Counsel for the applicant/accused

Concerned Naib Court submitted that although Ld. Addl. PP sent the copy of the reply, however due to some technical reason print could not be taken out.

Pr: Sh. Virender Kharta, Ld. Addl. PP for the State.

Sh. Ajay Kumar Pipania, Ld. Counsel for applicant/accused Himmat @ Cheeku.

The application has been moved by applicant/accused Himmat @ Cheeku U/s 439 Cr. PC seeking Interim bail.

By filing this application applicant/accused seeking interim bail on the ground that father of the accused is not keeping well and requires the care and assistance of the applicant/accused for his medical ailments.

On the other hand present application has been opposed by the Ld. Addl. PP for State as application is not maintainable as present applicant/accused does not fall within the criteria laid down by the High

Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020. Further, applicant/accused is involved in **five other cases** which are as follows:

- (1) FIR No. 163/2016, PS Alipur, U/s 307/34 IPC & Arms Act
- (2) FIR No. 111/17 PS Alipur U/s 302/365 IPC
- (3) FIR NO. 369/2017 PS Prashant Vihar U/s 392/34 IPC
- (4) FIR NO. 378/2017 PS Prashant Vihar U/s 392/34 IPC
- (5) FIR No. 60/2017 PS Mundka U/s 365/394/397/34 IPC.

Heard and perused.

After taking into consideration the submissions and facts and circumstances and keeping in view that the offence is grievous in nature as well as accused is involved a number of cases which are grievous in nature and as such applicant/accused is does not fall within the criteria laid down by the High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020, I am not inclined to grant bail to the applicant/accused and present bail application is accordingly dismissed.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1253/2020
State Vs. Rahul
FIR No. 1240/2018
PS Aman Vihar
U/s 302/307/34 IPC

28.05.2020

HEARING THROUGH VIDEO CONFERENCING

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail, which I have also perused the reply of the IO and copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Sh. Virender Kharta, Ld. Addl. PP for the State.

Sh. Harish Jaidka, Ld. Counsel for applicant/accused.

The application has been moved by applicant/accused Rahul U/s 439 Cr. PC seeking Interim bail for one month.

Ld. Counsel for applicant/accused seeks adjournment.

Put up for consideration on 02.06.2020.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1259/2020
State Vs. Anil @Anamika
FIR No. 782/2017
PS Begum Pur
U/S 302/201/34 IPC

28.05.2020

HEARING THROUGH VIDEO CONFERENCING

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail, which I have also perused the reply of the IO and copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Sh. Virender Kharta, Ld. Addl. PP for the State.

Sh. Pradeep Rana, Ld. Counsel for applicant/accused Anil.

By filing the present application, Ld. Counsel for applicant/accused seeking preponment of the earlier bail application having been filed by the applicant/accused which is under consideration and to that effect certain clarifications have been sought as per order dated 17.02.2020 as well as 19.03.2020 and during arguments, Ld. Counsel for applicant submitted that he has no objection in case the fresh notice be issued for the clarifications for the date already fixed i.e. 06.06.2020.

Ahlmad is directed to comply the order dated 17.02.2020 and 19.03.2020 afresh.

Put up on date already fixed 06.06.2020 alongwith earlier bail application.
IO/SHO to appear in person on that date.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1264/2020
State Vs. Jitender @ Karan @ Kaku
FIR No. 172/2020
PS Aman Vihar
U/s 307/336/34 IPC
& 25/27/54/59 Arms Act

28.05.2020

HEARING THROUGH VIDEO CONFERENCING

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail, however, no fresh reply has been received as per report of Ahlmad Naresh. Although, copy of reply supplied to Ld. Addl. PP for the State as well as counsel for applicant/accused.

Pr: Sh. Virender Kharta, Ld. Addl. PP for the State.

Sh. Naresh Kumar Talwar, Ld. Counsel for applicant/accused Jitender Singh @ Karan @ Kaku.

The application has been moved by applicant/accused U/s 439 Cr. PC seeking bail.

By filing the present application, applicant/accused is seeking bail on the ground as per averment made that the accused was not present on 11.04.2020 and on 10.04.2020 on the spot or anywhere. That complainant cooked up a false and fabricated story with connivance of his brother as well as police officials. Police have not recorded statement of any public person from the spot or verify the facts. The accused himself surrendered before the police officials and later on police has planted the alleged Desi Katta upon the applicant/accused. That applicant/accused is a married person and he has six month old male child and nobody in the family is there to look after her

except his wife. The parents of the accused had already been expired. Relevant documents are attached herewith as annexure B. That initially FIR was registered U/s 336/34 IPC & 25/27/54/69 Arms Act later on Section 307 IPC was added with the order of DCP and no one is injured in the present case. That the applicant/accused is the sole bread earner for his family members. That due to the court brake of Covid-19 Virus, the condition of jail is in poor shape and the accused/applicant is also likely to get infected if he sent to jail.

On the other hand present application has been opposed by the Ld. Addl. PP for State as application is not maintainable as present applicant/accused does not fall within the criteria laid down by the High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020. Further, applicant/accused is in custody since 11.05.2020 whereas six months custody is required for giving benefit of the directions of High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020.

Heard and perused. After taking into consideration the submissions and facts and circumstances and keeping in view that the offence is grievous in nature as well as that applicant/accused is does not fall within the criteria laid down by the High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020, I am not inclined to grant bail to the applicant/accused and present bail application is accordingly dismissed.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1206/2020
State Vs. Sonu @Himmat@Chiku
FIR No. 363/2017
PS Shalimar Bagh
U/S 365/392/397/411/34 IPC
& 25/54/59 Arms Act

28.05.2020

HEARING THROUGH VIDEO CONFERENCING

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail, however, no reply has been received till 11:30 am as per report of Ahlmad Sh. Naresh. Although, copy of reply supplied to Ld. Addl. PP for the State.

Concerned Naib Court submitted that although Ld. Addl. PP sent the copy of the reply, however due to some technical reason print could not be taken out.

Pr: Sh. Virender Kharta, Ld. Addl. PP for the State.

Sh. Ajay Kumar Pipaniya, Ld. Counsel for applicant/accused Himmat @ Cheeku.

The application has been moved by applicant/accused Himmat @ Cheeku U/s 439 Cr. PC seeking Interim bail.

By filing this application applicant/accused seeking interim bail on the ground that father of the accused is not keeping well and requires the care and assistance of the applicant/accused for his medical ailments.

On the other hand present application has been opposed by the Ld. Addl. PP for State as application is not maintainable as present applicant/accused does not fall within the criteria laid down by the Hon'ble

High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020. Further, applicant/accused is involved in **five other cases** which are as follows:

- (1) FIR No. 163/2016, PS Alipur, U/s 307/34 IPC & Arms Act
- (2) FIR No. 111/17 PS Alipur U/s 302/365 IPC
- (3) FIR NO. 369/2017 PS Prashant Vihar U/s 392/34 IPC
- (4) FIR NO. 378/2017 PS Prashant Vihar U/s 392/34 IPC
- (5) FIR No. 60/2017 PS Mundka U/s 365/394/397/34 IPC.

Heard and perused.

After taking into consideration the submissions and facts and circumstances and keeping in view that the offence is grievous in nature as well as accused is involved a number of cases which are grievous in nature as such applicant/accused is does not fall within the criteria laid down by the High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020, I am not inclined to grant bail to the applicant/accused and present bail application is accordingly dismissed.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1273/2020
State Vs. Gaurav @ Golu
FIR No. 83/2018
PS Maurya Enclave (Inadvertently mentioned Alipur)
U/S 302/307/120B/34 IPC
& 25/27 Arms Act

28.05.2020

HEARING THROUGH VIDEO CONFERENCING

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail, however, no fresh reply has been received as per report of Ahlmad Sh. Naresh. Although, copy of reply supplied to Ld. Addl. PP for the State.

Concerned Naib Court submitted that although Ld. Addl. PP sent the copy of the reply, however due to some technical reason print could not be taken out.

Pr: Sh. Virender Kharta, Ld. Addl. PP for the State.

Ms. Nikita Garg, Ld. Counsel for applicant/accused Gaurav@ Golu.

The application has been moved by applicant/accused Gaurav @ Golu U/s 439 Cr. PC seeking Interim bail.

By filing this application applicant/accused seeking interim bail on the ground of ailment of his wife who is suffering from multiple calculus in both the kidneys and had massive pain in her lower abdomen and requires the care and assistance of the applicant/accused for her medical treatment.

On the other hand present application has been opposed by the Ld. Addl. PP for State as application is not maintainable as present applicant/accused does not fall within the criteria laid down by the High

Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020. Further, applicant/accused is involved in **thirteen other** cases which are serious in nature.

Heard and perused.

After taking into consideration the submissions and facts and circumstances and keeping in view that the offence is grievous in nature as well as accused is involved a number of cases which are grievous in nature and applicant/accused is does not fall within the criteria laid down by the High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020, I am not inclined to grant bail to the applicant/accused and present bail application is accordingly dismissed.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1247/2020
State Vs. Polly @ Vijay
FIR No. 110/2020
PS Raj Park
U/S 20(b)(11)B NDPS Act

28.05.2020

HEARING THROUGH VIDEO CONFERENCING

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail, however, no reply has been received as per report of Ahlmad Naresh. Although, copy of reply supplied to Ld. Addl. PP for the State.

Concerned Naib Court submitted that although Ld. Addl. PP sent the copy of the reply, however due to some technical reason print could not be taken out.

Pr: Sh. Virender Kharta, Ld. Addl. PP for the State.

Sh. Satish Kumar, Ld. Counsel for applicant/accused.

This is 2nd bail application U/s 439 Cr. PC applicant/accused Polly @ Vijay.

By filing this application applicant/accused seeking bail on the ground that the applicant/accused was arrested by the police in above said FIR on 27.02.2020 and till then he is in JC. That the applicant/accused is falsely implicated in the matter and no recovery was effected from the applicant/accused and recovery which was shown by the police is planted. That the time for filing the chargesheet in the above said matter is 60 days but the IO has not filed the charge sheet till date and now the accused has right to demand bail as right U/s 167(2) Cr. PC.

On the other hand, Ld. Addl. PP strongly opposed the present application on the ground that applicant/accused was arrested with 1.5 kg Ganja which is intermediate quantity and his earlier application was also dismissed. Further, the applicant/accused is also involved in fourteen other cases moreover applicant/accused does not fall within the criteria laid down by the High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020.

Heard and perused.

After taking into consideration the submissions and facts and circumstances and that applicant/accused is does not fall within the criteria laid down by the High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020. Further, as per Section 36A sub clause 4 of NDPS Act, submissions made qua the filing of charge-sheet is also not maintainable. I am not inclined to grant bail to the applicant/accused and present bail application is accordingly dismissed.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1248/2020
State Vs. Santosh
FIR No. 482/2019
PS Bharat Nagar
U/S 21 NDPS Act

28.05.2020

HEARING THROUGH VIDEO CONFERENCING

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail, however, no reply has been received as per report of Ahlmad Sh. Naresh. Although, copy of reply supplied to Ld. Addl. PP for the State.

Concerned Naib Court submitted that although Ld. Addl. PP sent the copy of the reply, however due to some technical reason print could not be taken out.

Pr: Sh. Virender Kharta, Ld. Addl. PP for the State.

Sh. Ajay Goyal, Ld. Counsel for applicant/accused Santosh.

The application has been moved by applicant/accused Santosh U/s 439 Cr. PC seeking bail.

Ld. Addl. PP strongly opposed the present application on the ground that present applicant/accused does not fall within the criteria laid down by the High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020 in as much as applicant/accused is booked U/s 21 of NDPS Act.

Ld. Counsel for applicant/accused sought short adjournment on the ground that he is not feeling well.

As sought, put up for consideration on 29.05.2020.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1250/2020

State Vs. Sanjay

FIR No. 333/2017

PS Ashok Vihar

U/S 302/394/120-B/34 IPC r/w 25 Arms Act

28.05.2020

HEARING THROUGH VIDEO CONFERENSING

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail, which I have also perused the reply of the IO and copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Sh. Virender Kharta, Ld. Addl. PP for the State.

Ms. Sabra Naseem, Ld. Counsel for applicant/accused Sanjay.

The application has been moved by applicant/accused Sanjay U/s 439 Cr. PC seeking Interim bail for 60 days.

By filing present application applicant is seeking bail on the ground that the mother of the applicant/accused is ill and in reply IO sought some more time for verification of the medical documents of the applicant/accused, under these circumstances, present application is adjourned for 01.06.2020 with direction to IO to file fresh reply alongwith copy to the IO as well as counsel for the applicant/accused.

Jail Superintendent is directed to file the certificate of conduct of the applicant/accused and custody period of the applicant/accused.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1251/2020
State Vs. Vijay @ Chand
FIR No. 518/2016
PS Subhash Palace
U/S 364A/365/341/120B IPC

28.05.2020

HEARING THROUGH VIDEO CONFRENSING

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail, however, no reply has been received as per report of Ahlmad Sh. Naresh. Although, copy of reply supplied to Ld. Addl. PP for the State.

Concerned Naib Court submitted that although Ld. Addl. PP sent the copy of the reply, however due to some technical reason print could not be taken out.

Pr: Sh. Virender Kharta, Ld. Addl. PP for the State.

Sh. Sandeep Yadav, Ld. Counsel for applicant/accused Vijay @ Chand.

The application has been moved by applicant/accused Vijay @ Chand U/s 439 Cr. PC seeking regular bail.

By filing this application applicant/accused seeking bail without filing the proforma of urgent hearing and on the ground that other three co-accused namely Vikrant Shokeen, Narender and Mahesh have been granted bail on 12.05.2020, 21.05.2020 and 27.05.2020 respectively.

On the other hand, Ld. Addl. PP strongly opposed the

present application on the ground that present applicant/accused does not fall within the criteria laid down by the High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020 and as much as applicant/accused has been chargesheeted U/s 364A IPC in which life and death punishment is provided which is equal to murder i.e. U/s 302 IPC and in the present case the applicant/accused arrested on 08.04.2019 as the custody of two years has not been completed.

Heard and perused.

After taking into consideration the submissions and facts and circumstances and keeping in view that the offence is grievous in nature as well as that applicant/accused is does not fall within the criteria laid down by the High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020, I am not inclined to grant bail to the applicant/accused and present bail application is accordingly dismissed.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. R- 1256/2020
State Vs. Mohan
FIR No.19/2018
PS Begumpur
U/s 302 IPC

28.05.2020

HEARING THROUGH VIDEO CONFRENSING

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail, which I have also perused the reply of the IO and copy of reply also supplied to the counsel for the applicant and Ld. Addl. PP for the State.

Pr: Sh. Virender Kharta, Ld. Addl. PP for the State.

Sh. Kunal Manav, Ld. Counsel for applicant/accused.

By filing the present application applicant/accused is seeking interim bail for 45 days on the ground applicant/accused is in JC more than two years and as per the criteria of High Power Committee of Hon'ble High Court of Delhi vide order dated 18.05.2020.

Ld. Addl. PP for state strongly opposed the application on the ground that applicant/accused has concealed the fact that his earlier bail application has been dismissed on 26.5.2020 as such applicant/accused is not entitled for bail as he does not approach the court with clean hands.

Heard and perused. Considering the submissions and facts and

circumstances and keeping in view that applicant/accused concealed the fact qua dismissal of his earlier application, I am not inclined to grant bail to the applicant/accused and present bail application is accordingly dismissed.

Computer Branch, for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Priya Yadav Vs. Amardeep Yadav & Ors.

28.05.2020

HEARING THROUGH VIDEO CONFERENCING

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Sh. Aditya, Ld. Counsel for the Appellant.

Ld. Counsel for appellant submitted that appellant is deprived of her minor children and respondent no.1 and other respondents neither allow the applicant/appellant to meet her minor children nor allow her to talk over phone with them and she is having apprehension that respondent no.1 and the other respondents are poisoning the minor children against her. That respondent no.1 has not been granted custody of the minor children by any of the court.

Heard.

Let notice of the application and main appeal be issued through all modes including whats app to the respondent for 22.06.2020. Appellant is directed file PF subsequently.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
Duty Judge
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1252/2020
State Vs. SAHIL KHAN @ SAHILA
FIR No. 1144/2017
PS MANGOL PURI
U/S 307/302/34 IPC

HEARING THROUGH VIDEO CONFRENSING

28.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

The application has been moved by the applicant/Accused Sahil Khan u/s 439 Cr.P.C. for grant of Interim Bail for 45 days.

Reply received.

I have received an advance copy of the bail application on my official e-mail. Reply has been received. Copy supplied to the Ld. Addl.PP for the State as well as counsel for applicant/accused.

Bail has been prayed as the guidelines of HPC of Hon'ble High Court vide dated 18.05.2020. Ld APP opposed on the ground that the applicant does not fall within the guidelines laid down by the HPC in as much as the applicant/accused is also involved in other bearing case FIR No 181/17, PS K.N. Katju Marg, Rohini Distt., Under Section 379/411/34 IPC and FIR No.

1144/2017, P.S. Mangol Puri, U/s. 302/307/34 IPC.

Ld. Counsel for the applicant/ Accused submits that the accused / Applicant involved in another cases and he has already been acquitted on being inquired, whether this fact has been mentioned in the application. No satisfactory answer is given.

Taking into consideration and facts and circumstances and in view of the submission, nature of offence and the previous involvement of the accused, I am not inclined to grant bail. Hence, the application is dismissed.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1254/2020
State Vs. PHOOL CHAND
FIR No. 372/2019
PS ASHOK VIHAR
U/S 302/34 IPC

HEARING THROUGH VIDEO CONFRENSING

28.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. D.B. Yadav, Ld. Counsel for the applicant/accused.

The present application filed u/s 439 Cr.P.C. for Interim Bail of 45 days on behalf of applicant/accused Phool Chand on the ground that “ Male under trial prisoners (about 65 years of age) facing trial in a case except the once excluded heir under and are in jail for more the 6 month with no involvement in any other case”

As per guidelines of HPC of Hon'ble High Court of Delhi vide order dated 18.05.2020. The application is opposed on the ground that submission is not maintainable as the Hon'ble High Power Committee as already been clarified the clause that, “except the once excluded heir under” as such, it means that the present applicant accused falls within the criteria of cases U/s 302 IPC and in the present case the two year custody of the accused has not been completed as per averment made that the applicant is in JC since 04.09.2019.

Heard and perused.

After taking into consideration the submissions and facts and circumstances, applicant/ accused does not falls within the criteria of HPC of Hon'ble High Court of Delhi and also keeping in view that the offence is grievous in nature. I am not inclined to grant bail to the applicant /accused and present bail application is accordingly dismissed.

Computer branch, for uploading the orders on the Website and also to proved the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1257/2020
State Vs. MAHESH @ RAHUL
FIR No. 320/2019
PS SHALIMAR BAGH
U/S 304/323/34 IPC

HEARING THROUGH VIDEO CONFRENSING

28.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

The application for grant of Interim bail for 45 days u/s 439 Cr.P.C. on behalf of applicant/accused Mahesh @ Rahul @Mandi.

I have received an advance copy of the bail application on my official e-mail, which I have also perused the reply of the IO and copy of reply also supplied to the counsel for the applicant as well as ld. APP for the State.

Reply filed by the IO but silent about the verification about the medical documents of the father of the application.

Heard. Perused.

Since, the custody of one year has not been completed, so that applicant / accused can be considered for interim bail as per the guidelines of HPC of Hon'ble High Court of Delhi. However, on merit, the report of IO completely

silent in respect to the medical documents of father of the accused. IO/SHO concerned to file complete report in this regard on or before the next date of hearing with advance copy to the Ld.APP and Ld.counsel for the accused.

Put up on 01.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1253/2020
State Vs. Arjun etc.
FIR No. 1240/2018
PS Aman Vihar
U/S 302/307/34 IPC

HEARING THROUGH VIDEO CONFRENSING

28.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

The application for grant of Interim bail for 45 days u/s 439 Cr.P.C. on behalf of applicant/accused Arjun.

Reply received.

At request, put up on 02.06.2020.

Computer branch, for uploading the orders on the Website and also to proved the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1258/2020
State Vs. ARVIND @ PALTAN
FIR No. 557/2017
PS Mangol Puri
U/S 302/148/149/34 IPC & 25/27 Arms Act

HEARING THROUGH VIDEO CONFRENSING

28.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Sandeep Kumar, Ld. counsel for the applicant/accused.

The application for interim bail u/s 439 Cr.P.C. for a period of 45 days on behalf of Arvind @ Paltan.

I have received an advance copy of the bail application on my official e-mail, which I have also perused the reply of the IO and copy of reply also supplied to the counsel for the applicant as well as ld. APP for the State.

Bail has been prayed as the guidelines of HPC of Hon'ble High Court vide dated 18.05.2020.

Reply filed but silent about the previous involvement. IO / SHO is directed to file fresh report in respect of previous involvement of the applicants/accused persons.

Jail Superintendent is directed to file report about the custody of the accused

persons and certificate of good conduct of the accused persons on or before 30.05.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1265/2020
State Vs. Lalit Jain & Ors
FIR No. 467/2017
PS Rani Bagh
U/S498A/304B/302/201/182/120B/34 IPC

HEARING THROUGH VIDEO CONFRENSING

28.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Sandeep Kumar, Ld. counsel for the applicant/accused.

The application for interim bail to the accused Kamal Jain for a period of 45 days.

I have received an advance copy of the bail application on my official e-mail. Reply has been received. Copy supplied to the Ld. Addl. PP for the State as well as counsel for applicant/accused.

Bail has been prayed as the guidelines of HPC of Hon'ble High Court of Delhi vide dated 18.05.2020.

Reply filed but silent about the previous involvement. IO / SHO is directed to file fresh report in respect of previous involvement of the applicants/accused persons.

Jail Superintendent is directed to file report about the custody of the accused persons and certificate of good conduct of the accused persons on or before 03.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1265/2020
State Vs. Lalit Jain & Ors
FIR No. 467/2017
PS Rani Bagh
U/S498A/304B/302/201/182/120B/34 IPC

HEARING THROUGH VIDEO CONFRENSING

28.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Sandeep Kumar, Ld. counsel for the applicant/accused.

The application for interim bail to the accused Nain Gupta for a period of 45 days.

I have received an advance copy of the bail application on my official e-mail. Reply has been received. Copy supplied to the Ld. Addl. PP for the State as well as counsel for applicant/accused.

Bail has been prayed as the guidelines of HPC of Hon'ble High Court of Delhi vide dated 18.05.2020.

Reply filed but silent about the previous involvement. IO / SHO is directed to file fresh report in respect of previous involvement of the applicants/accused persons.

Jail Superintendent is directed to file report about the custody of the accused persons and certificate of good conduct of the accused persons on or before 03.06.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1260/2020
State Vs. ANIL
FIR No. 385/2020
PS Raj park
U/S 188/269/170/452/394/427/34 r/w 3 Epidemic Act
further r/w 51 of National Disaster Management Act

HEARING THROUGH VIDEO CONFRENSING

28.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Mr. Virender Kharta, Ld.Addl.PP for State.

The application has been moved by the applicant/accused u/s 438 Cr.P.C. seeking anticipatory bail.

Reply received.

I have received an advance copy of the bail application on my official e-mail, which I have also perused the reply of the IO and copy of reply also supplied to the counsel for the applicant as well as ld. APP for the State.

Ld. counsel for applicant /accused seeking bail on the ground that the present matter has been compromised and the settlement deed has been filed on page No. 19 to 22 and further states that co-accused Monty @ Manoj has already been granted on bail on 23.05.2020, who was in custody.

Ld. APP for the state requests to dismiss the bail application on the ground that the custodial interrogation of the accused persons are required as well as recovery of the case property is to be affected from the instance of applicant/

accused persons and further it is contended that the offence u/s 394 is not compoundable as such can not be taken into consideration as the ground for bail and the remedy is to file quashing petition of the FIR.

In view of the present facts and circumference and nature of gravity of offence, I am not inclined to grant bail to the present applicant/accused Sunil at this stage. Hence the application is dismissed.

The application is disposed of accordingly.

Computer branch, for uploading the orders on the Website and also to proved the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1260/2020
State Vs. SUNIL
FIR No. 385/2020
PS RAJ PARK
U/S 188/269/270/452/394/427/34 r/w 3 Epidemic Act
r/w 51 of National Disaster Management Act

HEARING THROUGH VIDEO CONFRENSING

28.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

The application has been moved by the applicant/accused u/s 438 Cr.P.C. seeking anticipatory bail.

Reply received.

I have received an advance copy of the bail application on my official e-mail, which I have also perused the reply of the IO and copy of reply also supplied to the counsel for the applicant as well as ld. APP for the State.

Ld. counsel for applicant /accused seeking bail on the ground that the present matter has been compromised and the settlement deed has been filed on page No. 19 to 22 and further states that co-accused Monty @ Manoj has already been granted on bail on 23.05.2020, who was in custody.

Ld. APP for the state requests to dismiss the bail application on the ground that the custodial interrogation of the accused persons are required as well as recovery of the case property is to be affected from the instance of applicant/

accused persons and further it is contended that the offence u/s 394 is not compoundable as such can not be taken into consideration as the ground for bail and the remedy is to file quashing petition of the FIR.

In view of the present facts and circumstance and nature of gravity of offence, I am not inclined to grant bail to the present applicant/accused Sunil at this stage. Hence the application is dismissed.

The application is disposed of accordingly.

Computer branch, for uploading the orders on the Website and also to proved the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1261/2020
State Vs. AZAD SINGH
FIR No. 441/2016
PS Ashok Vihar
U/S 302/307/34 and 25/27/54/59 Arms Act

HEARING THROUGH VIDEO CONFRENSING

28.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.
Mr. Sumit Garg, Ld. counsel for applicant/accused.

The application has been moved by the applicant/Accused Azad Singh u/s 439 Cr.P.C. for grant of Interim Bail for 45days.

I have received an advance copy of the bail application on my official e-mail. Reply has been received. Copy supplied to the Ld. Addl.PP for the State as well as counsel for applicant/accused.

Bail has been prayed as the guidelines of HPC of Hon'ble High Court of Delhi vide order dated 18.05.2020, though the reply has been filed on behalf of IO, but silent about the previous involvement. Hence, IO/SHO is directed to file the complete /detailed reply on or before the next date with advance copy to the Ld. APP for the State and Ld. Counsel to the applicant/accused.

Jail Superintendent is also directed to file the custody of the accused as well as certificate of the good conduct of the applicant/accused with advance copy to the Ld. APP and Ld. Defence Counsel.

Put up on 30.05.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1262/2020
State Vs. BARSHAT SINGH
FIR No. Not known
PS Shalimar Bagh
U/S Not known

HEARING THROUGH VIDEO CONFRENSING

28.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

None for applicant/ accused despite repeated calls.

The application has been moved by the applicant/Accused Barshat Sharma u/s 438 Cr.P.C. for grant of anticipatory bail.

Reply not received / filed by the IO. IO/ SHO concerned is directed to file reply on or before the next date of hearing with advance copy to the Ld. Addl. PP for the State and Ld. Counsel for the accused/applicant as per prevailing rules.

Put up on 01.06.2020.

Computer branch, for uploading the orders on the Website and also to proved the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1263/2020
State Vs.MOHD FAISHAL
FIR No. 820/2017
PS Mangol Puri
U/S 302 r/w 109 IPC

HEARING THROUGH VIDEO CONFRENSING

28.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Sandeep Kumar,Ld. counsel for the applicant/accused.

The application for interim bail u/s 439 Cr.P.C. for a period of 45 days on behalf of Mohd. Faishal.

I have received an advance copy of the bail application on my official e-mail. Reply has been received. Copy supplied to the Ld. Addl.PP for the State as well as counsel for applicant/accused.

Bail has been prayed as the guidelines of HPC of Hon'ble High Court of Delhi vide dated 18.05.2020.

Reply filed but silent about the previous involvement. IO / SHO is directed to file fresh report in respect of previous involvement of the applicants/accused persons.

Jail Superintendent is directed to file report about the custody of the accused persons and certificate of good conduct of the accused persons on or before 30.05.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No.1266 /2020
State Vs. SHASHI VERMA
FIR No. 289/2018
PS Begumpur
U/S 498A/304B IPC

HEARING THROUGH VIDEO CONFRENSING

28.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Akash Sethi, Ld.counsel for the applicant.

The present application has been moved by the applicant/accused Shashi Verma for seeking interim bail for 45 days.

I have received an advance copy of the bail application on my official e-mail, however, reply has been received. Copy supplied to the Ld. Addl.PP for the State as well as counsel for applicant/accused.

Reply of IO received.

Let notice be issued to the complainant through IO for the next date of hearing.

Put up this application on 02.06.2020.

Computer branch, for uploading the orders on the Website and also to proved the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1244/2020
State Vs. VICKY @ GOGI 557
FIR No. /2017
PS MANGOL PURI
U/S U/S 302/148/149/34 IPC & 25/27 Arms Act

HEARING THROUGH VIDEO CONFRENSING

28.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

I have received an advance copy of the bail application on my official e-mail, however, reply has been received. Copy supplied to the Ld. Addl.PP for the State as well as counsel for applicant/accused.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.

Mr. Sandeep Kumar, Ld. counsel for the applicant/accused.

The application for interim bail u/s 439 Cr.P.C. for a period of 45 days on behalf of Vicky @ Gogi.

Bail has been prayed as the guidelines of HPC of Hon'ble High Court of Delhi vide dated 18.05.2020.

Reply filed but silent about the previous involvement. IO / SHO is directed to file fresh report in respect of previous involvement of the applicants/accused persons.

Jail Superintendent is directed to file report about the custody of the accused

persons and certificate of good conduct of the accused persons on or before 30.05.2020.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1245/2020
State Vs. UMESH @ KALA
FIR No. 83/2018
PS Maurya Enclave
U/S 302/307/120B/341 IPC and
25/27 Arms Act

HEARING THROUGH VIDEO CONFRENSING

28.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.
Mr.Akash Sethi, Ld. Counsel for the applicant.

The application has been moved by the applicant/accused Umesh @ Kala seeking interim bail.

I have received an advance copy of the bail application on my official e-mail, however, reply has been received. Copy supplied to the Ld. Addl.PP for the State as well as counsel for applicant/accused.

At the request of the ld. counsel for accused/applicant, put up for 30.05.2020.

Computer branch, for uploading the orders on the Website and also to proved the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Bail Application No. 1249/2020
State Vs.SUMIT @ CHIKNA
FIR No. 119/2020
PS RAJ PARK
U/S 392/411 IPC

HEARING THROUGH VIDEO CONFRENSING

28.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Mr. Virender Kharta, Ld. Addl. PP for the State.
Mr. Shwetank Sharma, Ld.counsel for applicant.

The application for grant of Interim bail for 45 days u/s 439 Cr.P.C. on behalf of applicant/accused Sumit @ Chikna.

I have received an advance copy of the bail application on my official e-mail. Reply has been received. Copy supplied to the Ld. Addl.PP for the State as well as counsel for applicant/accused.

It is submitted that hand of the father has been fractured and in custody since 04.03.2020.

Ld. APP opposed bail application that bail as the bail application has been dismissed by Ld. MM on 22.05.2020 despite moving the same ground, moreover applicant /accused has been involved in several cases as per report of IO.

Considering the facts and circumstances and also keeping in view the previous involvement, I am not inclined to grant bail to the applicant/accused and the present bail application is dismissed.

Computer branch, for uploading the orders on the Website and also to provide the copy of the order of all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Sh. Baldev Vs. MAMTA

28.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Present suit has been assigned by Ld. Distt. & Sessions Judge. It be checked and registered by the Ahlmad.

Despite several calls made by the reader to the counsel. He did not pick the phone.

Present; None

Perused the record.

Let issue summons of suit for settlement of issue and notice of the application u/o 39 R 1 and 2 CPC for 13.07.2020 for concerned court on filing PF/RC as well as approved mode of service as per rules.

Computer Branch, for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
DUTY JUDGE,
ASJ-02/NDPS
North West, Rohini
Delhi/28.05.2020

Sh. KARAMVEER SINGH Vs. RADHEY SHYAM & ORS.

28.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi. Concerned Ahlmad to check and registered.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Present; None.

Despite several calls made by the reader to the counsel. He did not pick the phone.

I have perused the present suit accompanied with the application u/s 39 R 1 and 2 CPC.

On perusal , it reveals that the present suit has been filed by the plaintiff seeking declaration of his right/ ownership over the property bearing No. A-1/48, Measuring 100 sq. yds, Kasra No. 55/22, Village Rithala Coloney, Sharma Coloney, Budh Vihar, Phase-II, New Delhi-110086, referred in para-5 (hereinafter called suit property) as well as in the prayer clause, in the garb of relief of permanent injunction without paying the proper court fees and surprisingly the valuation of the suit property has not been done for the relief of permanent injunction but not relief of declaration as revealed para-18 of the plan and even without filing any documents with contention of the plaintiff qua co – sharer of the suit property on any document, which established that

the suit property is the joint owner-ship and contrary to the averments made. Further it has not been clarified when the suit property allegedly purchased by the father of the plaintiff/ defendant No.1 so that it can be determined, whether the relief of declaration has been sought within period of limitation, hence, case is adjourned for arguments for the maintainability of the suit on 02.07.2020.

Computer Branch, for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/ DUTY JUDGE
NDPS
North West, Rohini
Delhi/28.05.2020